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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 14/2006
OA 2902/2004

New Delhi, this the 16th day of February, 2006

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

Sh. M.S. Jhabe (Retd.)
S.D.I. of Post Office
R/o H.No.550/6-B,
Rohta Road, Saraswati Vihar,
Meerut - 2.

... Petitioner / Applicant.

(By Advocate Shri V.P.S. Tyagi)

VERSUS

1. Sh. U.S. Raghavan
Indian Postal Service
Director General of Post Offices
Cum Secretary in the Ministry of Communication,
Dak Bhawan, Parliament Street,
New Delhi.
2. Sh. O.S. Veerwal
Indian Postal Service
Chief Post Master General
Uttaranchal Circle
Dehradun.

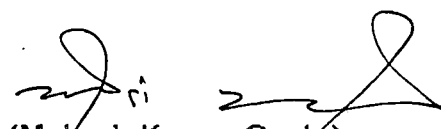
... Respondents / Alleged Contemnors.

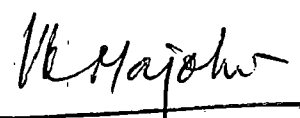
(By Advocate Shri D.S. Jagotra)

O R D E R (ORAL)

By Hon'ble Mr. V.K. Majotra:-

Learned counsel of the respondents has drawn our attention to Annexure R-1 dated 24.1.2006 contending that respondents have complied with directions of this Court contained in order dated 01.7.2005 in OA 2902/2004. Learned counsel of the applicant stated that applicant be granted liberty to challenge the aforesaid orders. Thus the present CP is dropped and notices to respondents are discharged with liberty to the applicant to challenge the respondents' orders dated 24.1.2006 (Annexure R-1), if so advised and as per law.


(Mukesh Kumar Gupta)
Member (J)
/gkk/


(V.K. Majotra) 16.2.06
Vice-Chairman (A)